

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A. 301 of 2000  
M.A. 430 of 2000  
(O.A. 192 of 97)

Present : Hon'ble Mr.D.Purkayastha, Judicial Member

Hon'ble Mr.G.S.Maingi, Administrative Member

Union of India and Others

... Petitioner/Respondents

-Versus-

Manabendra Nath Das

... Opposite Party/Applicant

For the applicant(s) : Mr. B. Mukherjee, counsel

For the Opposite party: Mr. B. Chatterjee, counsel  
(Applicant in O.A.)

Heard on : 27.7.2000

Order on: 27.7.2000

ORDER

D.Purkayastha, J.M.:-

Heard ld. counsel of both the parties. It is found that both the M.A.s bearing No.MA.301 of 2000 and MA.430 of 2000 have been filed by the Official Respondents for extension of the time to comply the direction given by this Tribunal on 21.12.1999 in O.A.No. 192 of 1997 where it is directed as follows :-

" The disciplinary authority is also directed to pass appropriate speaking order on the same within 4 months from the date of communication of this order. With this observations, the application is disposed of without any order as to costs."

It is found that the said order of the Tribunal has been received by the respondents on 3.1.2000 and they filed instant applications bearing No.MA. 430 of 2000 on 21.7.2000 and earlier application bearing No.MA.301 of 2000 on 6.6.2000 i.e. after expiry of the period of four months as mentioned in the order. No explanation could be assigned by the respondents as to why they did not apply before the expiry of the period as mentioned in the judgement.

In view of the aforesaid circumstances, we are unable to grant further time for implementation of the judgement dated 21.12.99.

In view of the aforesaid circumstances, both the M.A.s are rejected.

*g. S. Maingi*  
MEMBER(A)

*H. D. Purkayastha*  
MEMBER(J)